

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-02-2024 AT 10:30 AM**

**Miscellaneous Application/4/2021 & IA(CA) 12/2024 in
CP No.571/241/HDB/2019
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Mrs. Arpita Singh

...Petitioner

VS

Shivas Autocomp Procurements India Pvt Ltd &4 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA(CA) 12/2024

Learned Counsel Mr. Maharshi Viswaraj, for applicant present physically. Orders not pronounced. Suo-motto re-opened for a clarification. Heard. **For orders on 29.02.2024.**

Miscellaneous Application/4/2021

Matter adjourned to 29.02.2024 along with the main company petition.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)